

**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD
(ORIGINAL JURISDICTION)**

**COMPANY APPLICATION NO. 483 OF 2011
IN**

**OFFICIAL LIQUIDATOR REPORT NO. 274 OF 2011
IN**

COMPANY PETITION NO. 146 OF 2006

IN THE MATTER OF THE COMPANIES ACT, 1956;

AND

**IN THE MATTER OF M/S. GUJARAT SMALL INDUSTRIES CORPORATION LTD. (GSIC)
(IN LIQUIDATION)**

Advertisement of notice under Rule, 148 of the Companies (Court) Rules, 1959, to Creditors &
Workers to prove their claim

NOTICE is hereby given to the Creditors & Workers of the above-named company that they are required to submit to the Official Liquidator, proofs of their respective debts or claims against the above-named company by delivering at the office of the Official Liquidator on or before 31.01.2012 or sending by post to the Official Liquidator so as to reach him not later than the said date, an affidavit proving the debt or claim, in the Form No. 66 or 67, as may be applicable, as prescribed in Rules 151 and 152 of the Companies (Court) Rules, 1959, with their respective names, addresses and particulars of debt or claim, and any title to priority under Section 529A & 530 of the Companies Act, 1956. The workers should file affidavit of claim with photograph of the claimant affixed thereon duly notarized and should also indicate his Savings Bank Account details i.e. bank name, account number, IFSC code etc. so as to enable the Official Liquidator to credit his respective share to his account after verification of claim. Any creditor & worker who fails to submit his affidavit of proof within the time limit as aforesaid will be excluded from the benefit of any distribution of dividend before his debt is proved, or, as the case may be, from objecting to such distribution.

Any creditor & worker who has sent his proof, if so required by notice in writing from the Official Liquidator, shall either in person or by his advocate, attend the investigation of such debt or claim at such time and place as shall be specified in such notice and shall produce such further evidence of his debt or claim as may be required.

Dated this 19th day of December, 2011 at Ahmedabad.

Sd/-

(A.K. CHATURVEDI)

OFFICIAL LIQUIDATOR OF M/S.
GUJARAT SMALL INDUSTRIES
CORPORATION LTD. (IN LIQN.) HIGH
COURT OF GUJARAT, JIVABHAI
CHAMBERS, ASHRAM ROAD,
NAVRANGPURA, AHMEDABAD – 380
009.

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Note :- Form No. 66 and 67 may be downloaded from Ministry's Website i.e.

www.mca.gov.in